

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *195**

TO BE ANSWERED ON THE 15TH MARCH, 2022/ PHALGUNA 24, 1943 (SAKA)

INTER-OPERABLE CRIMINAL JUSTICE SYSTEM PROJECT

***195. SHRI CHANDRA SEKHAR SAHU:
SHRI GIRISH BHALCHANDRA BAPAT:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has approved the Inter- Operable Criminal Justice System project;

(b) if so, the details and the salient features thereof;

(c) whether this project will be implemented in collaboration with the States and Union Territories in the country and if so, the details thereof;

(d) the details of funds allocated, released so far for implementation of the said project to various States/UTs including Odisha along with the criteria fixed for such allocations; and

(e) the extent to which Criminal Justice System will be strengthened in the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in the reply to the starred question no. 195 for reply on 15 March 2022

(a) to (d) Inter-operable Criminal Justice System (ICJS), provides for integration of data maintained by Police, Courts, Prosecution, Forensic Sciences Laboratories and Prisons to streamline workflow and a comprehensive search and query for timely and scientific investigation. ICJS is available for use by law enforcement agencies/officers in a secured network. The project has been implemented in collaboration with the States and Union Territories as part of the Crime and Criminal Tracking Network and Systems (CCTNS) project. Funds have not been released to the States/Union Territories for ICJS separately. However, details of funds released to States/UTs, including Odisha, under the CCTNS project are at Annexure.

The Government has approved phase II of the ICJS project for implementation from April 2022 till the year 2025-26 at a total cost of Rs. 3375.00 crore.

(e) Important benefits of ICJS, inter-alia, include;

- i. Machine to Machine seamless data exchange between the IT Systems for criminal justice;**
- ii. Enhanced efficiency and timeliness in investigation;**
- iii. Enabling a shift towards Smart Policing;**
- iv. Enhanced data quality by reducing errors in data entry;**
- v. Move towards paper-less work systems.**

Annexure referred to in the statement in reply to Lok Sabha starred Question No. 195 for reply on 15.3.2022

Details of funds released to States/UTs under CCTNS

Sl.No	States/UTs	Total Funds Released (Rs. in Lakhs)
1	Andaman & Nicobar Islands	895.91
2	Andhra Pradesh	9125.06
3	Arunachal Pradesh	1926.47
4	Assam	4478.15
5	Bihar	6789.90
6	Chandigarh	746.36
7	Chhattisgarh	5202.53
8	Dadra And Nagar Haveli And Daman And Diu	1177.51
9	Delhi	3186.72
10	Goa	1058.64
11	Gujarat	7053.14
12	Haryana	3886.93
13	Himachal Pradesh	2362.16
14&15	J&K and Ladakh	3687.58
16	Jharkhand	5669.30
17	Karnataka	9693.05
18	Kerala	5848.66
19	Lakshadweep	769.38
20	Madhya Pradesh	9523.84
21	Maharashtra	11410.04
22	Manipur	2003.71
23	Meghalaya	1562.19
24	Mizoram	1576.44
25	Nagaland	1917.75
26	Odisha	6675.08
27	Puducherry	1333.46
28	Punjab	4819.60
29	Rajasthan	8017.20
30	Sikkim	1005.52
31	Tamil Nadu	12668.09
32	Telangana	7096.97
33	Tripura	1781.15
34	Uttar Pradesh	14239.11
35	Uttarakhand	2756.90
36	West Bengal	6128.53
	Total	168073.03